

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal No.4834/2025

RAJENDRA BIHARI LAL & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 79143/2024 - EARLY HEARING APPLICATION, IA No. 264056/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 264057/2023 - EXEMPTION FROM FILING O.T.)

Date : 15-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) :

Mr. Siddhartha Dave, Sr. Adv.
Ms. Jemtiben A.o, Adv.
Ms. Pallavi Sharma, AOR

For Respondent(s) :

Mr. Sarthak Srivastava, Adv.
Mr. Akshay Amritanshu, AOR(Not present)

Mr. Abhishek Vikram, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel appearing for the State of U.P. prays for and is granted three weeks' time on the ground of hospitalization of the learned AOR.

2. List after three weeks

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)